

**GOVERNMENT OF INDIA  
STATISTICS AND PROGRAMME IMPLEMENTATION  
LOK SABHA**

UNSTARRED QUESTION NO:3256  
ANSWERED ON:11.02.2014  
STUDY ON MPLAD SCHEME  
Botcha Lakshmi Smt. Jhansi

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether any study has been undertaken to assess the utility and benefits accrued due to the implementation of the embers of Parliament Local Area Development (MPLAD) Scheme;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of funds allocated, spent and unspent under the MPLAD Scheme during the last three years and the current year;
- (d) the reasons for the unspent funds during the said period;
- (e) whether any concrete and innovative efforts has been undertaken to ensure that the funds allocated under MPLAD Scheme are utilized fully; and
- (f) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION AND MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) & (b): Third party physical monitoring of the Members of Parliament Local Area Development Scheme (MPLADS) has been undertaken since 2007-08. The NABARD Consultancy Services (NABCONS) monitored 208 districts in the period 2007-08 to 2010-11.

The Agricultural Finance Corporation (AFC) Ltd. monitored 100 districts in the year 2012-13. In addition, the Comptroller and Auditor General undertook Performance Audit of MPLADS in 128 districts in 2010-11.

(c): The cumulative position of funds allocated, spent and unspent under the MPLADS for the 15th Lok Sabha MPs during the last three years and the current year is as under:-

Rs. in crore

As on	MPLADS funds released	Amount available	Expenditure	Unspent
	with Interest	incurred	balance	
31.03.2011	1813.32	1828.39	773.99	1054.40
31.03.2012	3564.00	3653.93	1893.21	1760.72
31.03.2013	6182.00	6400.45	4099.03	2301.42
05.02.2014	8578.50	8904.88	6758.54	2146.34

(d) to (f): Under the MPLADS, incurring of expenditure and concomitant release of funds take place continuously throughout the year. Funds are released on individual case-to-case basis on meeting the eligibility criteria as specified in the Guidelines. Funds are released to different Lok Sabha MPs and Rajya Sabha MPs at different points of time. Funds under the MPLADS are non-lapsable, both at the end of the Union Government and at the end of the District Authority. Time-limits are stipulated in the Guidelines for sanction and completion of works. In view of the nature and dynamics of the scheme, the unspent balances, which also include interest accrued, are bound to exist at any given point of time. The funds being non-lapsable, the unspent balances are utilized in the subsequent year (s).